

S.No. 69 (A)

~~S.No. 60 (R)~~

533



బి.సి. యునైటెడ్ ఫ్రంట్ B.C. UNITED FRONT

Handwritten notes: 8/10/12, 10/19, PPFMS, 13-9-12

కేంద్ర కార్యాలయము: యస్.ఆర్.టి. 88/89, సి.ఐ.బి క్వార్టర్స్, సైఫాబాద్, హైద్రాబాద్-500 004.
(ఆమోదము: కేంద్ర ఎన్నికల కమిషన్, న్యూఢిల్లీ మరియు ఆంధ్రప్రదేశ్ రాష్ట్ర ఎన్నికల కమిషన్ హైద్రాబాద్)
ఫోన్: 94400 66717, టెలిఫ్యాక్స్ : 040-23316717 (O), 040-23516717 (R)

Central Office : SRT-88/89, C.I.B. Quarters, Saifabad, Hyderabad - 500 004.

Registered with : Election Commission of India, New Delhi & A.P. State Election Commission, Hyderabad.

పాలారు రామకృష్ణయ్య
అధ్యక్షులు

B.C.U.F./Accounts/ Sec/2012-13

Date : 03.09.2012

To,
The secretary,
A.P. State Electrion Commission,
3rd Floor, Buddha Bhavan,
M.G. Road, Secunderabad - 500 003.
(For Kind Attn. SHRI. A.V. SATYA RAMESH, JT. SECRETARY)

Dear Sir,

Sub :- SEC-Elections to Local bodies - Registration of political parties and allotment of symbols- furnishing of annual audited accounts and copy of income tax returns filed- regarding
Ref :- Your registred letter No. 224/SEC-1/2012-1 dt 23.08.2012

With reference your letter cited under reference, The auditor's report along with income tax returns filed, balance sheet together with income & expenditure and receipt and payment sheets for the year ending up to 31.03.2011 are enclosed herewith for your kind perusal and necessary action.

Encls : 11 Sheets

Thanking you,

Yours sincerely

(P. RAMAKRISHNAIAH)

Copy to
The Secretary
Election Commission of India,
(Group 56/Misc/2011/PPS)
Nirvachan Sadan,
Ashoka road, New Delhi - 110001
Encls : 11 Sheets

Aset of balance sheets as stated in the text above for the year ending up to 31.03.2011 are enclosed herewith for your information and necessary action pl.

9/c

FORM ITR-7	INDIAN INCOME TAX RETURN For persons including companies required to furnish return under section 139(4A) or section 139(4B) or section 139(4C) or section 139(4D) (Please see Rule 12 of the Income-tax Rules, 1962) (Also see attached instructions)	Assessment Year				
		2	0	1	1	-

Part A-GEN GENERAL

1. PERMANENT ACCOUNT NUMBER (PAN) 01A1F85904E

2. NAME (As mentioned in deed of creation/ establishing/ incorporation/ formation)
G C UNITED FRONT

3. ADDRESS (Flat No./Door/House No., Premises, Road, Locality)
12-2-7/7/1/15
SAPTAGIRI NAGAR
RETHI BOWLI
HYDERABAD, ANDHRA PRADESH

Pin 500020 Telephone Fax, if any

4. Date of formation (DD-MM-YYYY) 15-03-2004 5. Status (Please see instructions) 07

6. e-mail ID:

7. Is there any change in Address? Yes No

8. Number and Date of registration under section 12A/12AA and

9. If claiming exemption under section 10:
 (i) Mention the clause(s) and sub-clause(s)
 (ii) Date of notification/ approval, if any
 (iii) Period of validity To

10. Whether liable to tax at maximum marginal rate under section 164. Yes No

11. Ward/ Circle/ Range

12. Assessment Year 2011-12

13. Residential Status (Please see instructions) 01

14. If there is change in jurisdiction, state old Ward/ Circle/ Range

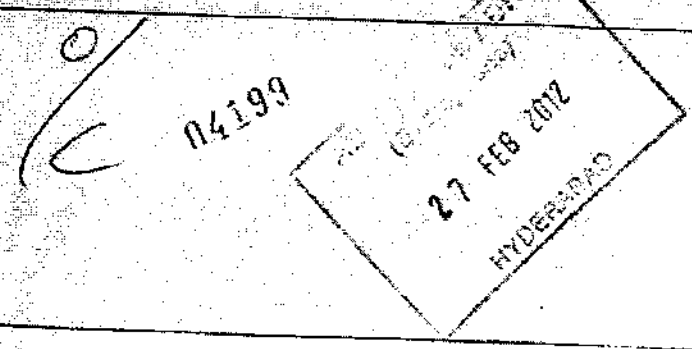
15. Section under which this return is being filed (Please see instructions) Return of Income

16. Whether Original or Revised Return

If revised, Receipt No. and date of filing original return. and

17. Is this your first return? Yes No

For Office Use Only



For Office Use Only

Receipt No.

Date

Seal and Signature of receiving officer

21. Deduct Allowance under section 35A, 35AB, 35ABB, etc.

Section	Year No.	Installment	Amount debited in accounts	Amount allowable
NIL	NIL		NIL	NIL
NIL	NIL		NIL	NIL
NIL	NIL		NIL	NIL

Total 000 [] [] [] [] [] [] [] [] [] []

22. Add: Adjustment on account of profit includible under section 44B, 44BB and 44BBA 000 [] [] [] [] [] [] [] [] [] []

23. Add / deduct: Adjustments in accordance with sections 28 to 44DA, if any, necessary

Under section	Amount
.....	NIL
.....	NIL
.....	NIL

Total 000 [] [] [] [] [] [] [] [] [] []

24. Add / deduct: Adjustment on account of current depreciation debited in books of account, and allowable as per the Act 000 [] [] [] [] [] [] [] [] [] []

25. Add / deduct: Adjustment on account of scientific research expenses under section 35(1)(iv) 000 [] [] [] [] [] [] [] [] [] []

26. (i) Profits and gains of business or profession other than speculation business 000 [] [] [] [] [] [] [] [] [] []

(ii) Profits and gains from the transactions chargeable to securities transaction tax included in (i) above 000 [] [] [] [] [] [] [] [] [] []

(III) Computation of income from speculation business

27. Speculation profit / loss 000 [] [] [] [] [] [] [] [] [] []

28. Add / deduct: Net statutory adjustments 000 [] [] [] [] [] [] [] [] [] []

29. Profits and gains from speculation business 000 [] [] [] [] [] [] [] [] [] []

30. Deduct: Brought forward speculation loss, if any 000 [] [] [] [] [] [] [] [] [] []

31. Net profits and gains from speculation business 000 [] [] [] [] [] [] [] [] [] []

32. Income chargeable under the head profits and gains [26(i) + 31] 000 [] [] [] [] [] [] [] [] [] []

(Negative figure in item 31 not to be considered)

(IV) Computation of income chargeable to tax under section 11(4)

33. Income as shown in the accounts of business undertaking [refer section 11(4)] 000 [] [] [] [] [] [] [] [] [] []

34. Income chargeable to tax under section 11(4)(32) - (33) 000 [] [] [] [] [] [] [] [] [] []

SCHEDULE C: Capital Gains

Separate sheets may be used and attached to the return in case of more than one short-term / long-term asset. The aggregate figure may be shown against item No.12

A. Short-term Asset

B. Long-term Asset

- | | | | |
|-------------------------------------|---|---------------------------------------|---|
| 1. Number of sheets | [000] [] | (in case of more than one asset only) | [000] [] |
| 2. Particulars of asset transferred | [000] [] [] [] [] [] [] [] [] [] | | [000] [] [] [] [] [] [] [] [] [] |

6. (a) Income from owning and maintaining race horses 000

(b) Expenses / Deductions under section 57 000 NIL

7. Balance income from owning and maintaining race horse(s) [6(a) - 6 (b)] 000 NIL

8. Winnings from lotteries, crossword puzzles, races, etc. [see section 115BB] 000 NIL

9. Income chargeable under the head "Income from other sources" [(5) + (7) + (8)] 000 2,42,920

[Negative figure, if any, in item 7 shall not be considered here]

SCHEDULE E: Statement of set off of current year's losses under section 71

Fill in this schedule only if there is loss from any of the following sources for set-off against income from any other source; else, write N.A.

1. Amount of loss arising from house property [see item A-17] 0000 NIL

2. Amount of loss from business (excluding speculation loss) [see item B-26] 0000 NIL

3. Amount of loss from other sources (excluding loss from race horses) [see item D-5] 0000 NIL

S.No	Head/ Source of income	Income of previous year	House property loss of the previous year set off	Business loss (other than speculation loss) of the previous year set off	Other sources loss (other than loss from owning race horses) of the previous year set off	Current year's income remaining after set off
		(i)	(ii)	(iii)	(iv)	(v)
	Loss to be adjusted	NIL	NIL	NIL	NIL	NIL
1.	House Property					NIL
2.	Business (including speculation profit)	NIL	NIL	NIL	NIL	NIL
3.	Short-term capital gain	NIL	NIL	NIL	NIL	NIL
4.	Long-term capital gain	NIL	NIL	NIL	NIL	NIL
5.	Other sources (including profit from owning race horses but excluding winnings from lottery)	NIL	NIL	NIL	NIL	NIL

Under column (i), write only the positive incomes from the heads/ sources of income mentioned in rows (1) to (5) 0000 NIL

Under columns (ii), (iii) and (iv) write the appropriate amount of loss against the head / source of income with which it is set-off.

SCHEDULE F. Statement of Total Income

1. A. Income from house property [Sch. A-17 or E.1 (v)] 000 NIL

B. As per books of account - Profits and gains of business or profession [Sch. B-33 or E.2 (v)] 000 NIL

C. Capital gains 000 NIL

(i) Short-term under section 111A [Sch. C.14C]

(ii) Short-term (others) [Sch. C.14D]	000		NIL		
(iii) Long-term [Sch. C.14B]	000		NIL		
D. Income from other sources [Sch. D.9 or E.5.(v)]	000	24	29	20	
2. Total [(A) to (D)], i.e., Gross income	000	24	29	20	
3. Deduct:					
(i) Amount applied to charitable or religious purposes in India during the previous year	000		NIL		
(ii) Amount deemed to have been applied to charitable or religious purposes in India during the previous year - clause (2) of the Explanation to section 11(1)	000		NIL		
(iii) Amount accumulated or set apart / finally set apart for application to charitable or religious purposes to the extent it does not exceed 15 per cent of income derived from property held in trust wholly or in part only for such purposes under 11(1)(a)	000		NIL		
(iv) Amount eligible for exemption under section 11(1)(c)	000		NIL		
(v) Amount eligible for exemption under section 11(1)(d)	000		NIL		
(vi) Amount in addition to the amount referred to in (iii) above accumulated or set apart for specified purposes if all the conditions in section 11(2) are fulfilled	000		NIL		
(vii) Income claimed exempt under section 10(...), specify clause / sub-clause (.....) (.....)	000		NIL		
(viii) Income claimed/ exempt under section 13A in case of a political party (also fill schedule LA)	000	24	29	20	
(ix) Total [(i) to (viii)]	000	24	29	20	
4. Add:					
(i) Income chargeable under section 11(1B)	000		NIL		
(ii) Income chargeable under section 11(3)	000		NIL		
(iii) Income in respect of which exemption under section 11 is not available by reason of provisions of section 13	000		NIL		
(iv) Income chargeable under section 12(2)	000		NIL		
(v) Total [(i)+(ii)+(iii)+(iv)]	000		NIL		
5. Add: Income from profits and gains of business or profession chargeable to tax under section 11(4) [Sch. B.34]	000		NIL		
6. Gross total income [(2)-(3)+(4)+(5)]	000		NIL		
7. Deduction under Chapter VIA	000		NIL		
8. Total income [(6) -(7)]	000		NIL		
9. Net Agricultural income for rate purpose	000		NIL		
10. Income included in items 8 above chargeable at special rates / maximum marginal rates					

Nature of income	Section under which chargeable	Amount of income	Rate of Tax	Amount of Tax
		NIL	-	NIL
		NIL	-	NIL